

### Purchase of Raw Jute

3471. SHRI ANIL BASU : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have given any directives to Jute Corporation of India for purchasing of raw jute during the current financial year;

(b) if so, the details thereof and the funds provided by the Government for the purpose; and

(c) the details of the purchasing centres set up by JCI and the locations thereof?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (c). Directions have been issued to the Jute Corporation of India (JCI) to be in readiness to undertake price support operations in raw jute in the eventuality of fall in prices below Minimum Support level.

Funds are provided to JCI as per the budget provision and its requirements. So far Rs. 6 crores have been sanctioned to JCI.

JCI has a network of 208 Purchase Centres and Sub-Purchase Centres in eight jute growing States. Details are given below :

STATE	REGION	TOTAL NO. OF DEPARTMENTAL PURCHASE CENTRES & SUB-CENTRES
WEST BENGAL	1. BARASAT	17
	2. SHEORAPHULLY	15
	3. KRISHNALAR	16
	4. BETHUA DAHARI	13
	5. BERHAMPORE	16
	6. MALDA	11
	7. SILIGURI	13
	8. COOCHBEHAR	15
		<u>116</u>
BIHAR/ UTTAR PRADESH	1. PURNEA	12
	2. SAHARSA	18
		<u>30</u>
ASSAM/ MEGHALAYA	1. NAGAON	13
	2. DHUBRI	11
	3. GUWAHATI	6
		<u>30</u>
TRIPURA ORISSA	AGARTHLA	8
	CUTTAK	10
ANDHRAPRADESH	VIJAYANAGARAM	14
	GRAND TOTAL	<u>208</u>

### Cooperative Banks in Maharashtra

3472. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of FINANCE be pleased to state :

(a) the number of co-operative banks in Maharashtra for the establishment of which sanction/approval has been accorded during the last three years; and

(b) the achievement of these banks during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a). Reserve Bank of India (RBI) has reported that during the period from May 1993 to July 1995, 'in principle approval' for registration in respect of 59 proposals in Maharashtra have been accorded. Of these, 29 urban cooperative banks have been issued licence to commence banking business. 20 banks have since commenced business.

(b). As per the latest information available, 11 of these banks have mobilised deposits to the tune of Rs. 940.18 lakhs and have granted advances to the tune of Rs. 479.93 lakhs.

### Export of Cotton

3473. SHRI RAJENDRA AGNIHOTRI :  
SHRI SARAT PATTANAYAK :

Will the Minister of TEXTILES be pleased to state :

(a) whether Indian Cotton Mills Federation has urged the Government to reconsider its recent decision of allowing export of 68,000 bales of cotton;

(b) if so, whether the Government have accepted the suggestions of ICMF;

(c) if so, the details thereof; and

(d) the total quantity of bales proposed to be allowed by the Government?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a). Yes, Sir.

(b) to (d) Government has, as of date, released 1.856 lakh bales of staple cotton for export in the 1994-95 cotton year. This has been done after taking into account the interests of the Cotton growers, textiles mills, demand for Indian Cotton in the international market and India's status as a stable supplier of cotton in the World Market.

### Sick Public Sector Undertakings

3474. SHRI RABI RAY :  
SHRI LOKANATH CHOUDHURY :  
SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government have formulated any plan for the revival of some sick public sector undertakings;

(b) if so, the details thereof;

(c) whether the concept of revival has been formulated on the basis of deliberations of tripartite industrial committee meetings;

(d) if so, the details thereof;

(e) whether the Government are aware that in a number of public sector undertakings the workers are not being paid their statutory dues even wages in some cases; and

(f) if so, the details thereof and the steps taken to ensure the payment of wages to the workers?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):  
(a) to (d). It is mandatory for a sick Public Sector Company to make a reference of the case to the Board for Industrial and Financial Reconstruction (BIFR) as per the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985.

BIFR sanctions a scheme for revival or recommends winding up of the company on the basis of the report submitted by the Operating Agency and submissions made by other concerned parties, including Labour and Government as the promoter. A Group of Minister (GOM) has been constituted for reviewing sick CPSUs and finalising the stand to be taken by the Government in a proceeding in the BIFR. The GOM's decision is based on the submissions made by the concerned Administrative Ministry, which generally includes the views of the Tripartite Committee of the Labour Ministry/ Trade Unions.

(e) and (f) The Government is aware that certain sick CPSUs viz. M/s. Jessop & Co., Burn Standard Co., N.T.C. and N.J.M.C. have defaulted in payment of wages and statutory dues of workers. Ministry of Labour has taken up the matter with the concerned Administrative Ministries as well as the Ministry of Finance so that funds are made available in time for payment of Statutory dues and salaries and wages to the workers.

The Union Labour Minister has also advised creation of a co-ordination mechanism in the Cabinet Secretariat for regular review and monitoring of the status of payment of statutory dues to the workers of Central PSU's and prompt release of budgetary support wherever necessary.

[Translation]

### Labour Participation in Management

3475. DR. MAHADEEPAK SINGH SHAKYA:  
SHRI GUMAN MAL LODHA:

Will the Minister of LABOUR be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem appearing in the "Business Standard" dated July 21, 1995 under the caption "Study

sees productivity gain from labour role in management";

(b) if so, facts of the matter reported therein;

(c) whether there are potentialities of increasing the production as a result of the participation of the workers in management;

(d) if so, the reaction of the Government in this regard;

(e) whether the Government have taken certain decisions in this regard during the last three years; and

(f) if so, the details of the action taken by the Government for the implementation of these decisions?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):  
(a) Yes, Sir.

(b) to (f): The study notes that participation of workers may be both formal and informal and that the two are not mutually exclusive. It also emphasises the need for a conducive organisational climate with the commitment of the management and the cooperation of the trade unions for the success of participatory management.

Government recognises that workers play a very significant role in enhancing production as well as productivity.

Following the Constitutional amendment of 1975, successive schemes for Workers' Participation in Management have been formulated. Keeping in view the shortcomings of various schemes implemented from time to time and also the experience gained in this regard, the Government decided to give legislative back-up to the concept of participatory management. Accordingly, the Participation of Workers in Management Bill was introduced in the Rajya Sabha in May, 1990. The Bill now stands referred to the Department related Parliamentary Standing Committee on Labour and Welfare for examination and report.

[English]

### Voluntary Retirement Scheme in Coffee Board

3476. SHRIMATI SUSEELA GOPALAN : Will the Minister of COMMERCE be pleased to state:

(a) the number of Coffee Board employees who took voluntary retirement since the introduction of the scheme;

(b) whether the Government have any plan to resettle these employees;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the number of Coffee Board employees who have been transferred from the Southern States to the Northern States and Delhi; and

(f) the reasons for such long distance transfers?